

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 221 of 2012 &
I.A. No. 363 of 2012**

Dated : 17th January, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s. Chemfab Alkalies Ltd. ... Appellant(s)
Versus
Joint Electricity Regulatory Commission & Anr. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. K.V. Mohan
Mr. T. Ravichandran,
Ex. Vice President (rep.)**

**Counsel for the Respondent(s): Mr. V.G. Pragasam
Mr. S. Prabu Ramasubramanian**

ORDER

The learned counsel for the Appellant seeks some more time for filing the Rejoinder. Accordingly, he is directed to file the same on or before 28.02.2013 after serving copy on the other side.

Post the matter for hearing on **12.03.2013.** In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/vs